

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 430
IA(CA)-246/2022, CA-61/2020 IN
CP/57/ND/2019

IN THE MATTER OF:

Three C Infratech Pvt Ltd	...	Applicant
Versus		
Votive Propbuild Pvt Ltd & Ors	...	Respondent

Under Section 241-242.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Abhay Kaushik, Counsel for in IA/246/2022
For the Respondent	: Adv. Prachi Johri, Adv. Abhipsa Sahu, for R-1, R-2 & R-4, Adv. Neeha Nagpal, Adv. Nikunj Mahajan for R-3 & R-6, Adv. Arush Khanna and Adv. Swetalana Rout for R-4

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **21.05.2024**.

Sd/-
(Court Officer)